

area before undertaking further negotiations for continuation of the reform process in this sector as contemplated in Article 20 of the Agreement on Agriculture. However, the Ministerial Declaration clearly stipulates that the time frames already established will be respected in the case of all built-in agenda items including the built-in agenda in the Agreement on Agriculture.. (Interruptions)

Sir, before I conclude, I would like to refer to a point raised by the Hon. Members. It was stated that the CII had expressed dissatisfaction with the agenda of the Singapore Ministerial Conference. I would like to draw his attention to the statement of the President of CII, widely reported in newspapers, wherein he has categorically said that the CII welcomes the Declaration. It is also reported that he complimented India's negotiating team for not making significant concessions that would work against Indian industry. I understand that FICCI is also of the same view.

MR. DEPUTY-SPEAKER : Thank you.

(ii) **Deterioration in the Standard of Sports in the Country**

[Translation]

SHRI RAJIV PRATAP RUDY (Chapra) : Mr. Deputy Sepaker, Sir, I rise to raise for discussion the issue of continuous deterioration in the standard of sports in India.

[English]

15.34 hrs.

(Shri Nitish Kumar *in the Chair*)

[Translation]

Sir, you are well aware that the main reason for bringing this issue for discussion in the House is our deteriorating performance in Atlanta Olympics even when our population is going to cross the 100 crore mark. We could snatch only one bronze medal. This is a matter of shame, we must think over it. It has hurt our self respect. That's why this issue has been raised for discussion in the House.

MR. CHAIRMAN : Now you please take your seat. This discussion will continue further.

SHRI RAJIV PRATAP RUDY : Whether it will continue even in the next Session?... (Interruptions) Sir, it is a matter of great concern for the nation.

MR. CHAIRMAN : You please sit down. Now this the time for private Member's Business.

15.36 hrs.

[English]

MOTION RE : FOURTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRIMATI SHEELA GAUTAM (Aligarh) : I beg to move .

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1996."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1996."

The motion was adopted.

15.36½ hrs.

PRIVATE MEMBER'S BILL/HEADING

**Constitution (Amendment) Bill
(Omission of Article 370)**

SHRI KASHI RAM RANA (Surat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI GULAM RASOOL KAR (Barmulla) : Sir, I am on a point of order.

MR. CHAIRMAN : What is your point of order?

[Translation]

SHRI GULAM RASOOL KAR : It should have the concurrence of the President Under Rule 65 (2).

[English]

"If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendations of the President, the member shall annex to the notice such sanction or recommendation conveyed through a Minister, and the notice shall not be valid until this requirement is complied with."

[Translation]

MR. CHAIRMAN : Which rule you are quoting.

SHRI GULAM RASOOL KAR : I am quoting Rule 65 (2)...(Interruptions)

MR. CHAIRMAN : What are your objections?

SHRI GULAM RASOOL KAR : The main objection is that it is a Constitution on Amendment Bill, therefore it should have President's concurrence ... (Interruptions)

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Chairman Sir, he has no knowledge about it... (Interruptions)

[English]

SHRI MANABENDRA SHAH (Tehri-Garhwal) : We have been intimated by the Lok Sabha Secretariat that they have received the permission of the President. Therefore, we are allowed to present this Bill.

SHRI GULAM RASOOL KAR : If there is a concurrence or recommendation of the President, I have no objection. But where is the concurrence of the President.

SHRI SATYA PAL JAIN : It's already in the file.

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : If the concurrence is not received by the Secretariat of Lok Sabha, how can it figure in the list of business?

SHRI A.C. JOS (Idukki) : His point is valid. What I am submitting is that if we do not know whether the Lok Sabha Secretariat has got the concurrence of the President... (Interruptions).

[Translation]

MR. CHAIRMAN : There is no need to discuss on Lok Sabha Secretariat. Whatever you want to say, please say. You give your statement.

(Interruptions)

[English]

SHRI A.C. JOS : If the Lok Sabha Secretariat has got the recommendation of the President in this case, that should have been circulated among the Members alongwith the Bill. It is not there. That is why, his point of order is valid... (Interruptions)

SHRI MANABENDRA SHAH : Mr. Chairman, Sir, if it is a fault on the part of the Lok Sabha Secretariat, we cannot be penalised for that. We were told that the President's consent has been obtained... (Interruptions)

SHRI GULAM RASOOL KAR : Sir, it is not the fault of the Secretariat. If the Member has got the consent of

the President, then that should be circulated with the Bill. That is the responsibility of the Member ... (Interruptions)

SHRI A.C. JOS : Sir, first of all, kindly clarify whether the Secretariat has obtained the consent of the President. If it is so, it can be condoned and then from next time onwards, this can be done.

SHRI SATYA PAL JAIN : Mr. Chairman, Sir, the practice of the House is, when we submit a Private Member's Bill and when the Bill is circulated, it is not brought on the agenda unless the President has given his consent. My friend is a very senior Member. The permission by the President is not circulated to the Members.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) Mr. Chairman, Sir, you have to clarify whether the consent of the President has been obtained or not... (Interruptions)

SHRI G.M. BANATWALLA : Mr. Chairman, Sir, while you examine whether the recommendation of the President has been obtained or not, this Bill can be deferred. We can take it up in the next Session ... (Interruptions)

SHRI A.C. JOS : Sir, when other Bills are circulated, it is stated that the recommendations of the President has been obtained. It is not stated here in this particular case. So, as long as we are not aware as to whether the consent of the President has been obtained or not, according to me, the point of order is valid. If it is a fault of the Secretariat, you can kindly ask them to rectify it.

SHRI MADHUKAR SARPOTDAR : Mr. Chairman, Sir, Rule 65(2) says:

"If the Bill is a Bill which under the Constitution cannot be introduced without the previous sanction or recommendation of the President, the member shall annex to the notice such sanction or recommendation conveyed through a Minister, and the notice shall not be valid until this requirement is complied with."

If this is the provision, when the Member has given notice, unless he complies with all the provisions that will not come on the agenda.

SHRI GULAM RASOOL KAR : Sir, he cannot move the Bill... (Interruptions)

[Translation]

Please allow me to speak.

MR. CHAIRMAN : Now you please sit down. You have expressed yourself. You have been given full opportunity. This Constitution Amendment Bill is under

Article 368 and he has every right to say all this under it. Then your objection is over ruled.

[English]

The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KASHI RAM RANA : Sir, I introduce the Bill.

15.43½ hrs.

[English]

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new section 63)

SHRI SATYA PAL JAIN (Chandigarh) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.***

SHRI SATYA PAL JAIN : Sir, I introduce the Bill.

15.44 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 16, etc.)

SHRI P. KODANDA RAMAIAH (Chitradurga) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN (SHRI NITISH KUMAR) : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. KODANDA RAMAIAH : Sir, I introduce the Bill.

* Published in the Gazette of India Extra-ordinary Part-II, Section-2 dated 20-12-96

** Introduced with the recommendation of the President.

15.45 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A, etc.)

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN (SHRI NITISH KUMAR) : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.45½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of new article for article 285)

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU (Barasat) : I introduce the Bill.

15.46 hrs.

EDUCATION BANK OF INDIA BILL*

[English]

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill to provide for the setting up of a Bank for the purpose of advancing loans to the students for pursuing higher studies.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a Bank for the

* Published in the Gazette of India Extra-ordinary Part-II, Section-2 dated 20-12-96